

**BEFORE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
AT NEW DELHI
ORIGINAL APPLICATION NO. 1295/2024**

IN THE MATTER OF:

MUNISH KUMAR

...APPLICANT(S)

VERSUS

STATE OF PUNJAB

...RESPONDENT(S)

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[Handwritten Signature]

PLACE

DATE: 19/05/2024

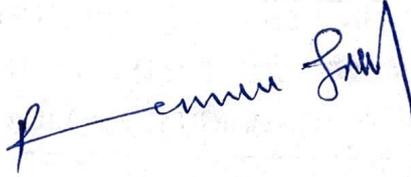
Through



LMS LAW OFFICE

Mr Lalit Sharma & Mr Anurag Sharma
(Counsel for the Applicant)

Address: ch no. 993 Patiala house court
Delhi 110001. Mobile: +91-9971040514,
Email: Lmsadv01@gmail.com



**BEFORE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
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**OBJECTION ON BEHALF OF M/S SUPER TRACTOR INDUSTRIES PVT LTD TO
THE REPORT OF JOINT COMMITTEE IN THE ORIGINAL APPLICATION
MOST RESPECTFULLY SHOWETH:**

1. That the present Original Application has been registered by this Hon'ble Tribunal based on a letter petition dated 14.03.2024 submitted by certain residents of Village Jasdev Singh Nagar, District Ludhiana, Punjab, alleging that Super Tractor Industries (i.e. the Applicant) is operating illegally in a residential area and is causing air and noise pollution.
2. Brief background of Super Tractor Industries Pvt Ltd:
 - a. M/s Super Tractor Industries Pvt Ltd, is a lawfully established industrial unit and is vitally interested in the outcome of the present proceedings. The allegations made in the Original Application directly impact the Applicant's business operations and reputation, necessitating its participation in these proceedings.
 - b. It was established in the year 1993 and has been operating at the present location since then. At the time of its establishment, there was no residential settlement in the vicinity, and the area was designated for industrial use. Over time, residential settlements have come up adjacent to the industrial unit, largely in an unauthorized manner.
 - c. That it operates four industrial units as follows:
 1. M/s Super Tractor Industries Pvt. Ltd., Location -1: Red Category (formerly manufacturing tractor parts, but PSPCL connection has now been disconnected) presently it has been turned in Green Category.



2. M/s Super Tractor Industries Pvt. Ltd., Location -2: **Green Category.**
 3. M/s Super Tractor Industries Pvt. Ltd., Location -3: **Green Category.**
 4. M/s Super Tractor Industries Pvt. Ltd., Location -4: **Green Category.**
- d. That the Original Application only pertains to Location-1, which was earlier classified under the Red Category.
- e. That the Super Tractor has been operating in due compliance with all requisite environmental regulations, including NOCs under the Water (Prevention & Control of Pollution) Act, 1974, and the Air (Prevention & Control of Pollution) Act, 1981. Adequate pollution control measures have been implemented to ensure compliance with prescribed norms.
3. In furtherance to the directions of this Hon'ble Tribunal, the Joint Committee has filed the report whereby the Joint Committee has recommended to allow operations of unit subject to obtaining sustainability certificate from Department of TCP and obtaining CTO for permitted activities
 4. The Applicant respectfully submits the following objections to the factual report filed by the Joint Committee pursuant to the directions of the Hon'ble National Green Tribunal:
 5. It is reiterated that the present Original Application pertains solely to *Location-1* of the Applicant, which was earlier categorized as *Red* category, but has since been converted to *Green* category after all relevant polluting processes were discontinued. The Applicant has dismantled all previously installed machinery associated with metal surface treatment (such as alkaline zinc plating and oil-fired furnaces), and replaced the same with *induction heating equipment*, ensuring that the operations at Location-1 now fall within the Green Category norms as per PPCB classification.
 6. The Committee itself confirms in para xi of its report that the unit has removed the zinc plating unit, wire drawing acid tank, and five oil-based forging furnaces, and that these have been *sold and dismantled*. Furthermore, induction heaters—an eco-friendly and non-polluting alternative—have been installed. This categorically demonstrates the Applicant's compliance with environmental norms and *transition to Green Category* operations.
 7. The Department of Housing and Urban Development, Government of Punjab, issued notification dated 06.10.2023, permitting existing industries located in residential zones



of Ludhiana to continue operations till 10.09.2026. This notification has been wrongly disregarded by the Joint Committee. True Copy of the notification dated 06.10.2023 issued by the Department of Housing and Urban Development, Government of Punjab is herein annexed as **Annexure-1**.

8. Further regarding the issue of CTO, when the CTO of the the Applicant has submitted a fresh application for Consent to Operate under the *Green Category* on 25.11.2024 under both the Water Act and the Air Act. The same is pending before PPCB. True Copy of the application under head of green category industry for Water (Prevention & Control of Pollution) Act, 1974, and the Air (Prevention & Control of Pollution) Act, 1981 by the Applicant is herein annexed as **Annexure-2 (Colly)**.
9. It is denied that the Applicant operated in violation of environmental norms. While the CTO expired on 30.08.2023, the Applicant had applied for renewal and was in the process of obtaining updated permissions under the revised classification. Post the PPCB's direction dated 05.08.2024, the unit has remained completely non-operational, as also observed by the Committee. This renders the allegation of continuing illegal operation from 30.08.2023 to 05.08.2024 as unfounded and exaggerated.
10. The report incorrectly applies the 4-km restriction meant for *Red and Orange* category industries to the Applicant, despite the fact that the current operations at Location-1 are under the *Green Category*. As per the Ludhiana Master Plan 2031 and certification from the District Town Planner, Green Category units are expressly *permitted in mixed-use zones* along road fronts.
11. The Applicant has initiated steps to shift all four units to an approved industrial site in *Doburji Industrial Area*, with 4 acres of land already acquired (1.5 acres registered and balance to be completed by March 2024). Thus, this is not a case of a non-compliant unit refusing to shift, but one of a *responsible transition plan* already underway.
12. Therefore, it is submitted that the alleged non-compliances pointed out by the Joint Committee pertain to the earlier Red Category CTO, which is now obsolete and no longer relevant to the Applicant's operations or current status.
13. That it is submitted that the electricity connection to the Applicant's unit at Location-1 was disconnected by the Punjab State Power Corporation Limited (PSPCL) pursuant to the directions issued by the Punjab Pollution Control Board (PPCB) vide order dated 05.08.2024, on the premise that the unit was earlier operating under the Red Category without a valid Consent to Operate (CTO). However, the Applicant has since



completely dismantled all machinery and processes associated with the Red Category classification, including the removal of oil furnaces and zinc plating equipment, and has installed an induction heater in compliance with pollution control norms. The unit now falls squarely within the Green Category as per the norms of the PPCB. In view of the change in categorization and in light of the Applicant's pending application for fresh CTO under the Green Category, it is respectfully submitted that appropriate directions may kindly be issued to the PSPCL to restore the electricity connection to enable the lawful functioning of the unit.

True Copy of the Order dated 05.08.2024 issued by the Punjab Pollution Control Board under Section 31-A of the Air Act, directing dismantling of outlets and disconnection of power supply and true Copy of the representation dated 20.12.2024 addressed to the Environmental Engineer, PPCB, informing about dismantling of Red Category processes and seeking restoration of electricity connection is herein annexed Annexure-3 and Annexure-4.

PRAAYER

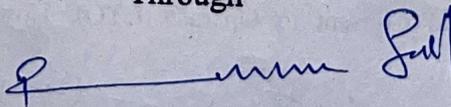
In light of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

1. Direct the Punjab Pollution Control Board (PPCB) to consider and process the Applicant's application dated 25.11.2024 for grant of Consent to Operate (CTO) under the *Green Category*, in accordance with the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981;
2. Direct the Punjab State Power Corporation Limited (PSPCL) to restore the electricity connection to the Applicant's unit at Location-1, Jasdev Singh Nagar, Ludhiana, forthwith, in view of the discontinuance of all Red Category operations and transition to Green Category status;
3. Pass any other or further orders as may be deemed just and proper in the facts and circumstances of the case.

PLACE

DATE: 19/05/24

Through



**LMS LAW OFFICE**Mr Lalit Sharma & Mr Anurag Sharma
(Counsel for the Applicant)Address: ch no. 993 Patiala house court
Delhi 110001. Mobile: +91-9971040514,
Email: Lmsadv01@gmail.com

BEFORE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
AT NEW DELHI

ORIGINAL APPLICATION NO. 1295/2024

IN THE MATTER OF:

Munish Kumar

...Applicant(s)

Versus

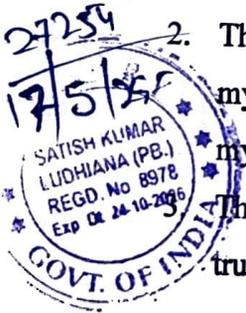
State of Punjab

...Respondent(s)

AFFIDAVIT

I, Ravinder Singh, S/o Gurnam Singh, aged about 68 years, resident of House No. 3382, Street No. 5, Opposite Arora Palace, New Janta Nagar, Gill Road, Millerganj, Ludhiana, Punjab-141003 do hereby solemnly affirm and declare as under:

1. That I am the authorized representative of the M/s Super Tractor Industries Private Limited in the captioned matter and as such as well conversant with the facts and circumstances of the case and hence competent to swear this affidavit.
2. That I have gone through the accompanying objection which has been drafted under my instructions and I say that the contents of the same are true and correct as per my information and knowledge and nothing material has been concealed therefrom. That the annexures annexed with the objection have been supplied by me and are true copies of their respective originals.



I identify that I know the deponent personally & the same has signed made thumb impression in my presence.

Certified that the contents of this affidavit has been read over & explained to the deponent..... Who seemed perfectly to understand the same at the time of making there of.

[Signature]
DEPONENT

Verified at _____ on this _____ day of _____. That the contents of para 1 to 3 of the above affidavit are true and correct to my knowledge and nothing material or relevant has been concealed therefrom.

[Signature]
DEPONENT

ATTESTED AS IDENTIFIED
NOTARY PUBLIC, LUDHIANA (Pb.)
SATISH KUMAR 175/25
REGN NO. 8978

17 MAY 2025

GOVERNMENT OF PUNJAB
135
DEPARTMENT OF HOUSING AND URBAN DEVELOPMENT

(HOUSING-I BRANCH)

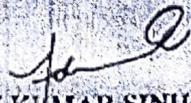
ANNEXURE-1

NOTIFICATION

The 06 October, 2023

No. 08/05/2023-411/2208

In order to give relief to the existing industry operating in Residential Zone (within & outside MC) of Master Plan Ludhiana due to the hardship being faced by these industrialists, the Governor of Punjab exercising the power vested under Section 178 of Punjab Regional and Town Planning and Development Act, 1995 and all other powers enabling him in this behalf, is pleased to exempt these existing industries from the provisions of Section 79 of Punjab Regional and Town Planning and Development Act, 1995 to the extent of three years from 11.09.2023 i.e. upto 10.09.2026. These existing industries shall continue to operate in Residential Zone (within & outside MC) of Master Plan Ludhiana for further three years i.e. from 11.09.2023 to 10.09.2026 subject to the fulfilment of Punjab Pollution Control Board (PPCB) norms and NOC from PPCB.

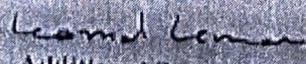

AJOY KUMAR SINHA,

Principal Secretary to Government of Punjab,
Department of Housing and Urban Development.

Endst No: 08/05/2023-411/2209

Dated: 06/10/2023.

A copy is forwarded to the Controller, Printing & Stationary, Punjab, Sahibzada Ajit Singh Nagar with a request to publish this notification in the Punjab Govt. Gazette (Extra Ordinary).


Additional Secretary

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ANNEXURE-2



PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Date: 25-11-2024

Industry Registration ID: R16LDH44087054

Registration No.: 27409813

Application Form for Obtaining Consent to Operate-Water
under the provisions of the Water (Prevention & Control of Pollution) Act,1974.

GREEN CATEGORY INDUSTRY

Particulars of Industry provided by the Applicant

Name of industry	Super Tractor Industries Pvt Ltd, Location-i				
Industry Address (Plot No./Village Name/Patwari Halka No.)	Super Tractor Industries Pvt Ltd, Location-i P.o. Gill, Gill Road, Ludhiana -				
City	Ludhiana				
District	Ludhiana Iv				
Pin Code	141116				
Name(s) of Prop./Partner/Directors	Ravinder Singh				
Correspondence Address	P.O. GILL, GILL ROAD, LUDHIANA				
Mobile No.	9779918925				
Email ID.	satnam@supertractor.net				
Total investment (un-depreciated)(In lakhs)	385.7				
Investment on plant and machinery (In lakhs)	291.55				
Scale	Small				
CTE/CTO-Applied for	CTO(Water)-Varied				
Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	Net Banking	1.0	881327465	2024-11-25 14:08:14.089	-
Category	GREEN				
Type	3999- Miscellaneous (Green)				
Raw Materials	Raw material(s)	Quantity	Units		
	M.S./S.S./HB WIRE & ROUND/PIPE ETC.	12	Metric Tonnes/Day		

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Super Tractor Industries Pvt Ltd, Location-i, P.o. Gill, Gill Road, Ludhiana -, Ludhiana, Ludhiana Iv, 141116

Page 1

Products	Product(s)(Name)		Installed Capacity		Units			
		VARIOUS KINDS OF TRACTOR PARTS		10		Metric Tonnes/Day		
Effluent and Disposal Details	Usage	Water consumption in kl/day	Waste water generation in KLD	Treatment Details	Disposal	Area of Disposal		
	Domestic	5.0	1.0	Septic Tank	Sewer	INTO SEWER THE SEPTIC TANK		
	Trade Effluent	NA	NA	NR	NR	NA		
	Cooling	2.0		Recirculation	NR			
Emission Control Details	Sources of emission	Fuel			Stack Height		Control Equipm ent	Emissio n Samplin g facility provide d
		Boiler/F urnace	Type	Qty	Unit	Above Ground Level	Above Roof Level	Y/NR
	Furnace	ELECT RIC FURNA CE	12	Metric Tonnes/ Day			NR	NR
DG Sets (Details)	Capacity of D.G. set(in KVA)		Quantity of Fuel used/to be used (in Lts./day)		Stack Height above ground level(meters))		Canopy/Acoustic Enclosure Provided Y/N(check)	
	365		400		5		Y	

Undertaking

I **Ravinder Singh** Proprietor/Partner/Director of M/s **Super Tractor Industries Pvt Ltd**, Location-i hereby undertake as under:

1	The Industry shall inform the Board in case of change of data provided in this simplified form and shall get revised registration. Further, the Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category;
2	There is neither any complaint against the industry regarding generation of any type of pollution nor any objection from the surrounding community. Further, no violation proceedings under the pollution control laws are pending against industry;
3	Information furnished by the Industry in this declaration is accurate and complete and no material information has been concealed by the applicant / project proponent about the actual pollution potential / categorization of the Industry.
4	The industry has gone through the categorization of industries for Green Category as notified by the Board available at the website of the Board, and the industry falls in the Green Category of Industries.

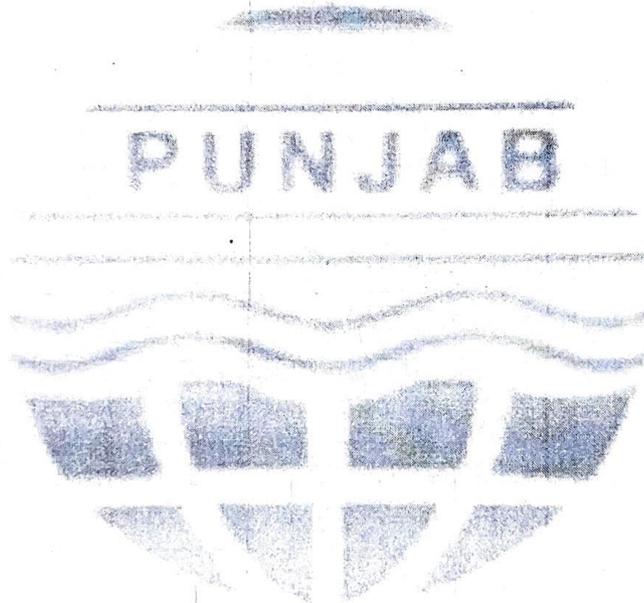
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Super Tractor Industries Pvt Ltd, Location-i, P.o. Gill, Gill Road, Ludhiana -, Ludhiana, Ludhiana Iv, 141116

- | | |
|---|---|
| 5 | The industry has calculated the fee applicable for CTE/CTO(W)/CTO(A) and has submitted the adequate consent fee for the period for which the consent is applied. In case of any difference in the fee required and deposited is observed by the authority, the industry will be bound to deposit the balance fee on demand. |
| 6 | The industry has deposited the fee for the period for which consent has been applied and undertakes to deposit the balance fee in case of any difference at a later stage. |

Date : 25-11-2024
Place: LUDHIANA

(Name: RAVINDER SINGH)
Partner/authorized Signatory





PUNJAB POLLUTION CONTROL BOARD

Website:- www.ppcb.gov.in

Date: 25-11-2024

Industry Registration ID: R16LDH44087054

Registration No.: 27409810

Application Form for Obtaining Consent to Operate-Air
under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.

GREEN CATEGORY INDUSTRY

Particulars of Industry provided by the Applicant

Name of industry	Super Tractor Industries Pvt Ltd, Location-i				
Industry Address (Plot No./Village Name/Patwari Halka No.)	Super Tractor Industries Pvt Ltd, Location-i P.o. Gill, Gill Road, Ludhiana -				
City	Ludhiana				
District	Ludhiana Iv				
Pin Code	141116				
Name(s) of Prop/Partner/Directors	Ravinder Singh				
Correspondence Address	P.O. GILL, GILL ROAD, LUDHIANA				
Mobile No.	9779918925				
Email ID.	satnam@supertractor.net				
Total investment (un-depreciated)(In lakhs)	385.7				
Investment on plant and machinery (In lakhs)	291.55				
Scale	Small				
CTE/CTO-Applied for	CTO(Air)-Varied				
Fee Details	Payment Mode	Amount	Transaction ID	Date of transaction	Date of verification
	Net Banking	1.0	82112054	2024-11-25 14:05:13.865	-
Category	GREEN				
Type	3999- Miscellaneous (Green)				
Raw Materials	Raw material(s)	Quantity	Units		
	M.S./S.S./HB WIRE & ROUND/PIPE ETC.	12	Metric Tonnes/Day		

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Super Tractor Industries Pvt Ltd, Location-i,P.o. Gill, Gill Road, Ludhiana -,Ludhiana,Ludhiana Iv,141116

Products	Product(s)(Name)		Installed Capacity		Units	
		VARIOUS KINDS OF TRACTOR PARTS		10		Metric Tonnes/Day

Effluent and Disposal Details	Usage	Water consumption in kl/day	Waste water generation in KLD	Treatment Details	Disposal	Area of Disposal
	Domestic	5.0	1.0	Septic Tank	Sewer	INTO SEWER THE SEPTIC TANK
	Trade Effluent			NR	NR	
	Cooling	2.0		Recirculation	NR	

Emission Control Details	Sources of emission	Fuel		Stack Height		Control Equipment	Emission Sampling facility provided
		Type	Qty	Unit	Above Ground Level		
	Furnace	ELECTRIC FURNACE	12	Metric Tonnes/Day			NR

DG Sets (Details)	Capacity of D.G. set(in KVA)	Quantity of Fuel used/to be used (in Lts./day)	Stack Height above ground level(meters))	Canopy/Acoustic Enclosure Provided Y/N(check)
	365	400	5	Y

Undertaking

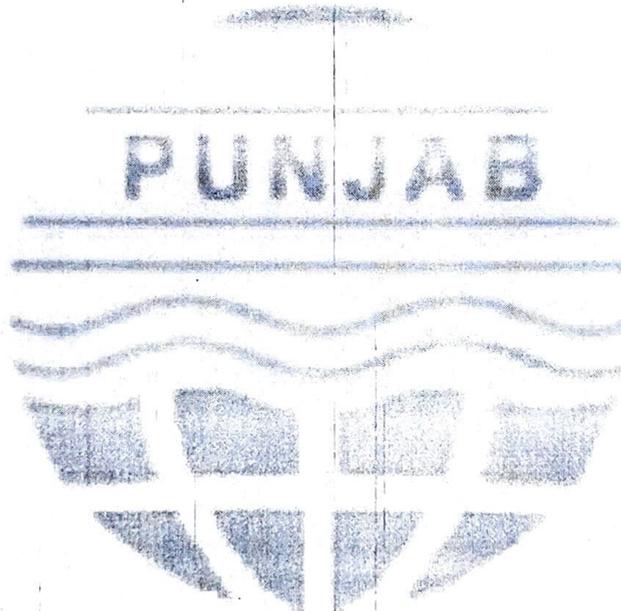
I **Ravinder Singh** Proprietor/Partner/Director of M/s **Super Tractor Industries Pvt Ltd**, Location-i hereby undertake as under:

1	The Industry shall inform the Board in case of change of data provided in this simplified form and shall get revised registration. Further, the Industry shall apply for obtaining Consent to Establish / Operate from the PPCB, in event of its graduation from Green to Orange/Red category;
2	There is neither any complaint against the industry regarding generation of any type of pollution nor any objection from the surrounding community. Further, no violation proceedings under the pollution control laws are pending against industry;
3	Information furnished by the Industry in this declaration is accurate and complete and no material information has been concealed by the applicant / project proponent about the actual pollution potential / categorization of the Industry.
4	The industry has gone through the categorization of industries for Green Category as notified by the Board available at the website of the Board, and the industry falls in the Green Category of Industries.

- | | |
|---|---|
| 5 | The industry has calculated the fee applicable for CTE/CTO(W)/CTO(A) and has submitted the adequate consent fee for the period for which the consent is applied. In case of any difference in the fee required and deposited is observed by the authority, the industry will be bound to deposit the balance fee on demand. |
| 6 | The industry has deposited the fee for the period for which consent has been applied and undertakes to deposit the balance fee in case of any difference at a later stage. |

Date : 25-11-2024
Place: LUDHIANA

(Name: RAVINDER SINGH)
Partner/authorized Signatory





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana
E-mail: seezo2ldhpcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/..... Regd. Dated

To

- 1) The Chief Engineer (DS- Central)
Punjab State Power Corporation Limited,
Opp. PAU, Ferozpur Road, Sarabha Nagar, Ludhiana- 141001.
- 2) The SuperIntending Engineer (DS- Suburban Circle),
Punjab State Power Corporation Limited,
Opp. PAU, Ferozpur Road, Sarabha Nagar, Ludhiana- 141001.

Subject: Directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 - M/s Super Tractor Industries Pvt. Ltd, Location-I, P.O. Gill, Gill Road, Ludhiana.

It is intimated that the Competent Authority of the Board has decided to disconnect the supply of electricity available in the premises of subject cited industry with immediate effect.

As such, you are, hereby directed u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987 to comply with the following directions:

"That authorities concerned shall disconnect the supply of electricity available to the premises of subject cited industry with immediate effect."

Failure to comply with the above said directions, shall make the PSPCL authorities and officers concerned liable for action u/s 37 of the Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987.

Endst.No. 4835

A copy of the above is forwarded to M/s Super Tractor Industries Pvt. Ltd, Location-I, P.O. Gill, Gill Road, Ludhiana for information.

-sd-
For and on behalf of
Punjab Pollution Control Board

Dated. 05/08/24

Endst.No. _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana for information and compliance. He is directed to ensure the effective compliance of above said directions and submit report within 3 days positively.

[Signature]
For and on behalf of
Punjab Pollution Control Board

Dated. _____

-sd-
For and on behalf of
Punjab Pollution Control Board



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SUPER TRACTOR INDUSTRIES PVT. LTD.

ANNEXURE - 4
15

GST 03ABBCS7454F1ZH

CIN U35990PB2019PTC049174

Ref. No.STPL/2024/202
December 20, 2024

To

The Environmental Engineer,
Punjab pollution control board,
Regional office-4, Savitri complex,
3rd floor, Ludhiana.

Sub; - Intimation for dismantle of red category machinery.

Respected sir,

As per instruction of PPCB, Ludhiana, we have dismantled Zinc Plant machinery, Bar Drawing machinery and Oil Furnaces. Now, we have applied consent to operate of water & air vide Application No.27409813 and 27409810 Dtd. 25.11.2024 under green category industry.

So, you are humbly requested to please approved our consent of water, Air & restore electric connection as soon as possible.

Thanking you.

Your truly,

For Super Tractor Industries Pvt. Ltd.

Director

For Super Tractor Industries Pvt. Ltd.

Director

20/12/24

Works Address:

263, Jasdev Nagar, Village Gill, Gill Road,
Ludhiana-141116 (Punjab-India)

Mailing Address:

3381, Street No. 5, New Janta Nagar,
Gill Road, Ludhiana 141003.

+91 97799-18925
+91 97794-00299

info@supertractor.net
www.supertractor.net